

IN THE COURT OF CHIEF METROPOLITAN MAGISTRATE
SOUTH EAST DISTRICT SAKET COURTS DELHI

6

CNR NO. DLSE020082802020

Cr CASES 2193/2020

STATE Vs. MOHD. ILYAS @ ILLEN

FIR NO. 296 /2019

PS (Jamia Nagar)

09.12.2021

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Accused Mohd. Qasim, Mehmood Anwar and Umer
Ahmed in person with Ld. Counsel Sh. Abu Bakr Sabbaq.

Accused Shahzar Raza Khan absent.

Sh. Shubham Sharma, Ld. Proxy Counsel for accused
Shahzara Raza Khan.

Accused Mohd. Abuzar in person with Ld. Counsel
Ms. Kajal Dalal.

Accused Mohd. Shoaib in person with Ld. Counsel
Sh. Ayush Shrivastava.

Accused Bilal Nadeem in person with Ld. Counsel Sh.
F. A. Khan and Sh. Faiq Sherwani.

Accused Asif Iqbal Tanha with Ld. Proxy Counsel Sh.
Akash Sachan.

Accused Chanda Yadav absent.

Sh. Ayush Shrivastava, Ld. Counsel for accused
Chanda Yadav also.

Accused Ms. Safoora Zargar with Ld. Counsel Ms.
Anamta Hamid.

Accused Mohd. Ilyas absent.

Contd...2/-

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Ms. Praavita Kashyap, Ld. Counsel for accused Mohd. Ilyas.

Accused Sarjil Imam not produced from JC. He has not been arrested during investigation.

Vakalatnama filed on behalf of accused Safoora Zargar.

Exemption applications have been moved on behalf of accused Mohd. Ilyas, Chanda Yadav and Shahzara Raza Khan. Heard. Exemptions are allowed for today only.

IO absent despite service.

Issue BWs against the IO in the sum of Rs. 2,000/- through DCP concerned returnable for the next date of hearing.

Also, issue notice to IO SI Mintu Singh for the next date of hearing to supply the copy of the main charge-sheet to the accused persons who have not received the said copy.

In the meantime, also issue warrants of production of accused Sarjeel Imam for the next date of hearing. It be endorsed on the warrants that custody of the accused is not required in the present case.

Be listed on **06.01.2022**.

(Dinesh Kumar)
Chief Metropolitan Magistrate
SED/New Delhi/09.12.2021

At 2 pm, file is taken up again on production of accused Sarjil Imam from JC(not arrested in this case). Sh. Talib

Contd...3/-

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Mustafa, Ld. Counsel for accused Sarjil Imam has already appeared.

An application has been moved on behalf of accused Sarjil Imam seeking bail. Heard. Considering the nature of offence, and the fact that he was not arrested during investigation, the application is allowed.

The accused is admitted on bail on furnishing bail bond in the sum of Rs. 25,000/- with one surety of like amount. Bonds not furnished. The accused is taken into custody. He be produced on **06.01.2022 with rehnumai on 23.12.2021 through VC.**

(Dinesh Kumar)
Chief Metropolitan Magistrate
SED/New Delhi/09.12.2021